

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/1486/2021

This the 31st of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Mst. Shabina Akhter wife of Mohammad Iqbal Dar, resident of Mohalla Malwari, village Mohanvij, Kakapora Kashmir.

.....Applicant

(Advocate:- None)

Versus

1. State of J & K through Commissioner /Secretary to Government, Social Welfare Department, Civil Secretariat, Jammu.
2. Director Social Welfare Kashmir Srinagar.
3. District Programme Officer, (ICDS) Pulwama.
4. District Social Welfare Officer, Pulwama.
5. Child Development Programe Officer, Pulwama.

(By Advocate : Mr. Rajesh Thappa, DAG)

.....Respondents

O R D E R [O R A L]

(By Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The present TA has been received by way of transfer from Hon'ble High Court of J&K at Srinagar. It has been submitted at the Bar that since the case pertains to Anganwari workers, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining

to Anganwari workers and placed reliance on **State of Karnataka v/s Ameerbi**, (2007) 11 SCC 681.



2. Even the Hon'ble J & K High Court, Srinagar, in CM No.371/21 in the case of **Syed Firdosa & Ors.** Versus **UT OF J & K & Ors** decided on 22.2.2021 has held that the case regarding Anganwari workers is not amenable to the jurisdiction of the C.A.T. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute of the Anganwari workers.
3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to be placed before the Hon'ble Bench for further orders.
4. The parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar on 19.04.2021.

(ANAND MATHUR)
MEMBER (A)

KKS

(RAKESH SAGAR JAIN)
MEMBER (J)